

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

**ORIGINAL APPLICATIO No.207 of 2025 (SZ)**

IN THE MATTER OF:

Karri Venkataramana ... Applicants

.. Versus..

Union of India and Others. ... Residents

REPORT FILED BY THE COLLECTOR OF KAKINADA  
RESPONDENT No.6  
(Through District Forest Officer, Kakinada)

Date: 09.12.2025



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ADVOCATE

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DATE: 01.12.2025

K.RAVINDRANATH  
STANDING COUSNEL FOR GOVERNMENT OF A.P.  
ANDHRA PRADESH POLLUTION CONTROL BOARD

**Government of Andhra Pradesh  
Forest Department**

Rc.no.1069/2025- D1,  
Dated 29.11.2025

Office of the District Forest Officer,  
Kakinada Division, Kakinada.

From  
Sri N.Ramachandra Rao.,  
District Forest Officer,  
Kakinada Division, Kakinada.

To  
The Government Pleader for Forests,  
Standing Counsel of the Hon'ble  
National Green Tribunal(SZ)  
Chennai.

Madam,

**Sub:** APFD – Court cases – NGT Original Application No.207 of 2025 (SZ) filed by Sri Karri Venkata Ramana, Kakinada District on the illegal mining activities situated in the villages of Peddapuram and Gandepalli Mandals in Kakinada District – Hon'ble National Green Tribunal, Chennai directed to appear before the Tribunal in Person or through legal practitioner on 01.12.2025 at 10.30 am – Written instructions – Submitted – Regarding.

**Ref:** Collector and District Magistrate, Kakinada District, Kakinada Ref. REV02-LMOMAM/4/2025-LM-SEC-KKD-CO-LI/E-52398, dt.29.11.2025

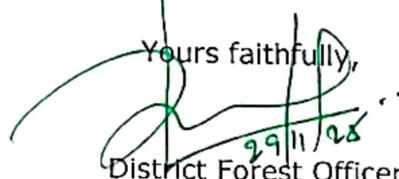
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In obedience to the instructions issued vide reference cited, the Collector and District Magistrate, Kakinada District, Kakinada instructed to take appropriate action as per law on O.A. No.207/2025 filed before the Hon'ble NGT (SZ), Chennai by Sri Karri Venkata Ramana, Kakinada District on the illegal mining activities situated in the villages of Peddapuram and Gandepalli Mandals in Kakinada District and represent before the Hon'ble NGT on 01.12.2025.

In view of the above, the written instructions have been prepared and submitted herewith for taking necessary action in this regard.

This is submitted for favour of kind information and necessary action.

Encl: as above

Yours faithfully,  
  
29/11/25  
District Forest Officer,  
Kakinada Division, Kakinada.  
29.11.2025

**Written instructions on OA. No. 207/ 2025, filed by Sri Karri Venkata Ramana S/o Karri Appala Raju, Peddapuram Mandalam, Gorinta, Kakinada District, in the Hon'ble National Green Tribunal Southern Zone at Chennai.**

It is submitted that the petitioner Sri Karri Venkata Ramana. S/o Karri Appala Raju, Peddapuram Mandalam, Gorinta, Kakinada District has filed Original Application (O.A) No.207/2025 before the Hon'ble NGT, South Zone, Chennai with regard to the illegal Mining carried out in Rameshwaram Metta, Surampalem, Anuru, Gundla Metta Hill, Kondapalli and Valu thimmapuram situated in Peddapuram and Gandepalli Mandals in Kakinada District, Andhra Pradesh and seeking directions to immediately stop the illegal mining, impose environment compensation on violators and ensure restoration of the degraded environment in accordance with the precautionary principle and the polluter pays principle. In this connection, I submit herewith the following brief details.

It is submitted that the above region spanning the villages of Rameshwaram Metta, Surampalem, Anuru, Gundla Metta Hill, Kondapalli and Valuthimmapuram, said to be covering nearly 900 Acres, is Revenue land and is not pertaining to the Forest department. The land is 14.67 km distance from Kogita Reserved Forest.

These areas as mentioned above are not under Reserved Forest area and not under the control of Forest Department.



District Forest Officer,  
Kakinada Division, Kakinada.

*B.S. Padurajti*  
Forest Range Officer,  
Kakinada.

**Item No.09:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.207 of 2025 (SZ)**

IN THE MATTER OF:

Karri Venkataramana

...Applicant(s)

***Versus***

Union of India and Ors.

...Respondent(s)

**Date of hearing: 26.09.2025.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant (s): Mr. G. Stanly Hebzon Singh &  
Mr. V. Anantha Krishnan.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R6.

## **ORDER**

**1.** Let the notices be issued to the respondents through the Tribunal as well as privately.

**2.** Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondents No.2 to 6.

**3.** List the matter on **01.12.2025**. In the meanwhile, the respondents are directed to file their respective replies/reports.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Prashant Gargava, EM**

**O.A. No.207/2025 (SZ),  
26<sup>th</sup> September, 2025. Mn.**

